

CS- 53/2019

CBI VS S.K. Chopra & Ors.

02.06.2020

Present: None for CBI.

Said case is listed for final arguments. CBI has not furnished the chargesheet in electronic form till today despite of request made by this court. The IO concerned has informed telephonically that their branch has been sealed and all of their staff have been quarantined, and he has sought some more time to file the data in electronic form. In view of the same, case is adjourned for 01.07.2020. Branch Incharge, Computers is directed to update the case in the software on official website.



(ASHOK KUMAR)
ACMM-2 cum ACJ, RADC,
NEW DELHI-02.06.2020